

HIGH COURT OF JUDICATURE AT ALLAHABAD

DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2014

Corrigendum

No. 144/Selection & Appointment/2014

Dated: Allahabad: June 26, 2014

In the paragraph no.2 (Minimum Essential Qualifications) of the “**Instructions**” in place of words “*...of not less than 7 years standing as on 01.01.2015...*” the words “*...of not less than 7 years standing as on the date of application*” shall be read in view of the law declared in High Court of Judicature, Allahabad & Etc. Vs. Sanjay Agarwal & Anr. Etc. and Deepak Agarwal Vs. Keshav Kaushik & Ors. by the Hon'ble Supreme Court.

Sd/-

Registrar General